Absorption of Members of

it may be a little less, but, during the last 30 or 40 years. peatedly. closed. How are they to be on this account was Rs. 31 lakhs, after ten years. taken back, and where? They did not fit in anywhere as soldiers. We would have to give them special training of all kinds. It simply would not work. I am referring to the Resolution as worded. It cannot to done. With the best will in the world, There were those cannot be done. difficulties. Now, apart from undoing what the British Government had attempted to do—the stigma, etc., by classifying them into groups" and so on—I will just read out what all has been done. I am talking about the last six years. The stigma attached to the ex-I.N.A. personnel was removed and the individuals were made eligible for re-employment in the Indian army if they were otherwise suitable. Those who were re-enrolled were treated as ex-soldiers of the Indian army to all intents and purposes. In the case of officers who held commissions in the Indian army prior to their joining the I. N. A. the normal rules were relaxed. The officers too were eligible to get *de novo* permanent or short Those officers service commissions. who held permanent commissions in the Indian army were not required to appear before the Services Selection Board. A liaison officer was appointed

in the Ministry of Defence to

assist the ex-I.N.A. personnel in mining employment for the personnel under the adequate as people would like it to be; Government of India and State taking Governments. Individuals who had been everything into consideration, I do previously dismissed or discharged were submit, Sir, that we have tried to do granted (1) amounts standing to their more, and succeeded in that, for the credit including deferred pay on the I.N.A. personnel than we have done to date of their capture by the enemy any Other group or to the vast army of political sufferers in the country whose 'families had been shattered allowances including deferred pay of the during the left 20 at 40. So substantive or war substantive rank held that, it does pain and distress me to be at the time of the discharge or accused of treating these people in this retirement; (3) service pension including way, as though they were traitors and riot respected patriots, as though we normal rules; (4) war gratuity and had riot tried to help them in every contractual gratuity under the existing This matter has come up re- rules. And in addition to all these, lump This matter is treated as Sum grants were made to those who Apart from everything else, were disabled or were dependants of whatever help might conceivably have those who died while serving with the been given, this lapse of time makes it extremely difficult to lakhs was set apart for these take the people back into the army concessions, and the actual expenditure

> Sir, this is what was done from the Defence Ministry side. You will see that everything possible was done excepting taking them back en masse into the Indian army, which at that time, for a large variety of reasons was found very difficult, and, I submit, correctly found to be difficult. It was not a question of their patriotism being challenged. It was a question of getting people into the army who were particularly su'ted for the army at that time. You car not play about with the army. And normally the door was open. And what was done I have mentioned. A great deal was done. and to some extent it was done with the co-operation and help of the I.N.A. officers and men themselves. In fact there was a committee of their own people who used to advise us and even now it is going on, and even now I am in charge of a fund to give relief to ex-I.N.A. officers and men and hardly a day passes by when some case does not come up recommended by the I.N.A. officers themselves to me, and I deal with the matter, and normally relief is given.